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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A 143 /2002 IN
OA NO. 1560/2002

New Delhi, this the 29th day of July, 2002

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

1. Sh. Harmeet Singh
Assistant Commissioner of Police
F-1, P.S.Sarojini Nagar
New Delhi

2. Shri R.K.Joshi
Assistant Commissioner of Police
Block No.21, House No.109,
Lodhi Colony
New Delhi

..Applicants

Versus

1. The Union of India
through Secretary
Ministry of Home Affairs,
New Delhi
2. The Commissioner of Police
Police Head Quarters
New Delhi-2
3. Shri Raj Kumar Jha
s/o Late Shri Kapileshwar Jha
r/o B-3, Type IV
New Police Lines, Kingsway Camp,
Delhi-9
4. Rupinder Kumar
s/o Shri H.R.Swan
R/o G-12, Type V,
New Police Lines, Kingsway Camp
Delhi-9
5. Vimal Anand Gupta
S/O Shri S.S.Gupta
R/O D-8 Type IV, Behind
Police Station Rajouri Garden
New Delhi
6. Moti Ram Gothwal
s/o Shri S.R.Gothwal
B-4, Type IV, Police Lines
Kingsway Camp, Delhi-9
7. Om Prakash Mishra
s/o Shri R.B.Mishra
Flat No.02, Type-IV
Quarters, DCP/South Office
Complex, Hauz Khas
New Delhi

8. Brijesh Kumar Singh
s/o Shri R.K.Singh
R/O W-4/1, Police Colony
Andrews Ganj, New Delhi

9. K.K.Vyas
S/O Shri K.K.Vyas
Govt. Quarter 1, ACP (Punjabi Bagh)
Office Premises,
Punjabi Bagh,
New Delhi

10. Brahm Singh
s/o Late Bhagwan Sahai
r/o E-9, Type-IV, New Police Lines
Kingsway Camp, New Delhi

.. Respondents

O R D E R (By Circulation)

Shri S.A.T. Rizvi:

The present RA seeks to review/recall the order dated 6.6.2002 passed by this Tribunal in OA-1560/2002 by which the respondents have been directed to consider the matter by treating the OA as a representation made on behalf of the applicants and to take a decision by passing a reasoned and a speaking order.

2. We have perused the aforesaid order. There is no mistake or error apparent on the face of the record. The other reasons given in the RA also fail to convince us. The present RA, therefore, deserves to be rejected.

3. In the order dated 6.6.2002, this Tribunal has not expressed any views on the merits of the applicants' claims, nor have we, by the said judgement, passed a decree or an order against the respondents therein. Merely directing the respondents to dispose of a representation by passing a reasoned and a speaking order cannot, in our view, be said to amount to passing a decree or an order against the respondents. Besides

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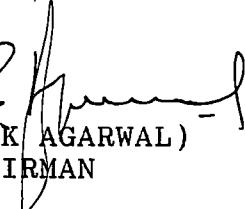
(3)

this, no other plea has been advanced in the present RA which would constitute sufficient reasons for reviewing the order in question. Clearly, the respondents will be within their rights to pass such orders on the applicants' representation as they deem fit in accordance with facts, law, rules and instructions.

4. In the light of the foregoing and having regard to the clarification given in the previous paragraph, the present RA is found to be devoid of merit. The same is accordingly rejected.


(S.A.T. RIZVI)

MEMBER(A)


(ASHOK AGARWAL)

CHAIRMAN

/sunil/